

1	2	3	4	5
Daman and Diu*	969	710	958	926
Dadra and Nagar Haveli*	952	812	1013	979
Maharashtra	934	922	946	913
Andhra Pradesh	972	978	975	961
Karnataka	960	965	960	946
Goa	967	961	964	938
Lakshadweep*	943	948	941	959
Kerala	1,036	1,058	958	960
Tamil Nadu	974	987	948	942
Pondicherry*	979	1,001	963	967
Andaman and Nicobar Islands*	818	846	973	957

Source: Census 1991 and 2001, O/O Registrar General of India

*Union Territory

Imported therapeutic food for NRHM

3134. SHRI SYED AZEEZ PASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some international agencies have interfered with established norms of national flagship programmes such as NRHM/RCH by importing and providing a branded 'ready to use therapeutic food' over the last one year;

(b) if so, what action has been taken in respect of the imported food; and

(c) what measure Government has taken to safeguard national flagship programmes from such interference by vested commercial interests in future?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) As per information received from the Ministry of Women and Child Development, 'Ready To Use Therapeutic Food' (RUTF) was imported by UNICEF India into the country costing approximately Rs. 11.50 crores.

The whole issue was examined in consultation with the Ministry of External Affairs.

The Government of India has asked UNICEF India to send all stocks of RUTF procured by them out of the country latest by 15.6.2009. UNICEF India, and not the Government of India, has been deemed responsible for all legal liabilities and financial implications arising out of procurement and distribution of RUTF and UNICEF India shall restore funds of equivalent value of the stocks of RUTF sent back from India to the UNICEF – Government of Country Programme latest by the end of July, 2009. In respect of multi -micronutrient sprinkles, that have not been

delivered to India so far, funds of equivalent value of the procurement order cancelled shall be restored by the UNICEF to the UNICEF – Government of India Country Programme.

UNICEF has been asked not to enter into correspondence with any State/UT directly relating to supplies to be made. The concerned International Agency has been asked to ensure that the State/U.T. specific Annual Work Plan are in accordance with UNICEF Annual Work Plan approved by the Ministry of Women and Child Development. Disbursal of medicines and other health and family welfare related supply should be made under the supervision of the State Health and Family Welfare authorities with the knowledge/concurrence of the Ministry of Health and Family Welfare, Government of India.

Quality of baby oils/lotions

3135. SHRI SYED AZEEZ PASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any test has been done to confirm that the products labelled and marked as baby oil/baby lotion by several companies including the multinationals like M/s. Johnson and Johnson meet the standards under the Drugs and Cosmetics Act;

(b) whether permissible ingredients are used within the parameters laid down;

(c) whether the products are mislabelled and misprinted and sold to innocent, gullible public;

(d) whether the sale of such products through unlicensed/unapproved dealers, agencies or persons is permissible;

(e) whether any action had been initiated in this regard;

(f) if so, the details thereof; and

(g) if not, reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Cosmetic products including baby oil/baby lotions are manufactured under and in accordance to the licences granted under the Drugs and Cosmetics Act by the State Licensing Authorities appointed by the State Governments. The said authorities ensure that these products conform to the standards laid down under the Drugs and Cosmetics Rules before these are permitted to be manufactured for sale.

(b) Yes.

(c) The cosmetic products marketed in the country are required to conform to the labeling requirements prescribed under the said rules.

(d) There is no restriction under the rules for sale of Cosmetics from general outlets.

(e) to (g) Do not arise.